

Charitable Trusts

*153. SHRI PREM CHAND VERMA : Will the Minister of FINANCE be pleased to state :

(a) the policy of Government for declaring institutions as Charitable Trusts and the conditions to be fulfilled for an institution to be classified as charitable institution or trust ;

(b) the number of Charitable Trusts or such institutions which are exempted from the payment of Income-tax and which are run by big industrial houses ;

(c) the assets of these Charitable Trusts or Institutions ; and

(d) whether the investigation into the working of these trusts has been done, if so, whether any report has been published and, if not, whether Government propose to take action for the purpose ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI) : (a) The declaration of institutions as Charitable Trusts as also the conditions to be fulfilled by an institution to become eligible for such declaration, are governed by the provisions of Section 11 read with Section 2 (15) of the Income-tax Act, 1961.

(b) and (c). It is obviously difficult to furnish such details on the basis of a general enquiry. However, if the Hon'ble Member is good enough to indicate the particulars of the trusts and industrial houses which he has in mind, the desired details can be collected.

(d) One of the conditions to be fulfilled by a charitable trust before exemption from income-tax under section 11 of the Income-tax Act, 1961 can be allowed is that at least 75% of its income should have actually been spent for charitable purposes in India. The Board of Direct Taxes have issued instructions that a periodical review should be undertaken by the Commissioners of Income-tax in order to see that the requirements of this section are complied with by the Trusts or institutions approved for this purpose.

Visit by Central Study Team to Rajasthan

*159. SHRI SAMAR GUHA :
SHRI B. K. DASCHOWDHURY :

DR. SUSHILA NAYAR :
SHRI N. R. LASKAR :
SHRI G. C. DIXIT :
SHRI R. K. BIRLA :
SHRI P. L. BARUPAL :
SHRI YAMUNA PRASAD
MANDAL :
SHRI NAVAL KISHORE
SHARMA :
SHRI N. R. DEOGHARE :
SHRI SHASHI BHUSHAN :

Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that the Central Study Team visiting Rajasthan to make an on-the-spot study of famine conditions has submitted its report ;

(b) if so, what are the findings of the Central Study Team; and

(c) the Central assistance sought by the State Government and the assistance given by the Central Government so far ?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JAGAN-NATH PAHADIA) : (a) and (b). A Central team of officers visited Rajasthan from the 21st to 24th June, 1969 to review the drought situation and the requirement of funds for various relief measures in the current financial year. The team will submit its report as soon as it gets some further data from the State Government.

(c) In the memorandum given to the Central team, the State Government have estimated that the expenditure on various drought relief measures in the current year would be about Rs. 25 crores.

Central assistance of Rs. 9.50 crores has already been released to the State Government towards the expenditure on drought relief. Further assistance will be provided as necessary with reference to the progress of expenditure and subject to the ceilings that may be fixed in the light of the report of the Central team.

Demands of Workers of Hindustan Housing Factory, Delhi

*160. SHRI BAL RAJ MADHOK :
SHRI RAM SWARUP
VIDYARTHI :
SHRI K. RAMANI :